

IN THE NATIONAL COMPANY LAW TRIBUNAL: NEW DELHI
PRINCIPAL BENCH

ITEM No. 13
(IB)-572(PB)/2019

IN THE MATTER OF:

Dinesh Khetan

.... Petitioner/Applicant

Vs.

Bigmoon Buildcon Pvt. Ltd.

.... Respondent

Order under Section 7 of Insolvency and Bankruptcy Code, 2016 (CIRP)

Order delivered on 23.05.2023

CORAM:

JUSTICE RAMALINGAM SUDHAKAR

HON'BLE PRESIDENT

SH. ATUL CHATURVEDI

HON'BLE MEMBER (TECHNICAL)

(HEARING THROUGH PHYSICAL AND VC MODE)

PRESENT:

For the Applicant :

For the Respondent : Adv. Kunal Anand in IA-2650/20 & 3979/20

Adv. Kunal Anand, Adv. Deepak Singh

For the SRA :

Adv. Pankaj Agarwal, Adv. Shashwat Srivastava

ORDER

IA-2650/2020, IA-3775/2020, IA-3979/2020, IA-4291/2020

Today, in the presence of Ld. Counsel Mr. Kunal Anand, when the matter was called, neither the Applicant nor the Ld. Counsel entered an appearance for all four applications.

Therefore, all four applications stand **dismissed** for **non-prosecution**.

IA-4910/2022

In this application, the notice was issued on 17.10.2022, and was called on 02.12.2022 and recalled on 31.01.2023, 27.02.2023, 15.03.2023, 18.04.2023 and even today on 23.05.2023 but none has put in appearance on behalf of Income Tax Department, therefore, the matter is set ex-parte.

List the matter **on 26.07.2023** for ex parte hearing.

IA-1209/2023

Notice of the application be issued to the Indian Bank respondent(s)/non-applicant(s), returnable **on 26.07.2023**.

-Sd-

(RAMALINGAM SUDHAKAR)
PRESIDENT

-Sd

(ATUL CHATURVEDI)
MEMBER (TECHNICAL)

ANAND DUBEY